

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
DESERVE CONSTRUCTION PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DESERVE CONSTRUCTION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/12/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200MH2010PTC211019
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: Deserve CST Road Junction, Opp. University of Mumbai Premises, Kalina, Santacruz, (EAST), Mumbai, Maharashtra. 400098, India.
6.	Insolvency commencement date in respect of corporate debtor	April 30, 2021 (NCLT, Mumbai Bench passed Order dated 30/04/2021, C.P. No. 3723/MB/2019. Order downloaded by Interim Resolution Professional on May 18, 2021.
7.	Estimated date of closure of insolvency resolution process	November 14, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Hemantprakash Shyamsunder Jain Registration No.: IBBI/IPA-001/IP-P00883/2017-2018/11480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Hemantprakash Shyamsunder Jain 7 Jyotikapark Society, Near Police Commissioner office, Shahibaug Road, Ahmedabad 380004 Email: hpsjca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	501, Aalin Complex, Nr. Rambha Complex, Opp. Gujarat Vidyapith, Ashram Rd, Ahmedabad, 380014. Email: cirp.deserve@gmail.com
11.	Last date for submission of claims	June 1, 2021 i.e. 14 days from appointment date of CIRP order downloaded by Interim Resolution Professional on 18/05/2021.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: As above Email IRP at: cirp.deserve@gmail.com (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **DESERVE CONSTRUCTION PRIVATE LIMITED** on **April 30, 2021**. The order downloaded by Interim Resolution Professional on May 18, 2021 only, so all the respective date of Corporate Insolvency Resolution Process shall be considered from 18/05/2021.

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The creditors of **DESERVE CONSTRUCTION PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before JUNE 1, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [**None at present**]in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: May 18, 2021
Place: Ahmedabad




Hemantprakash Shyamsunder Jain
(Interim Resolution Professional)

Registration No.: IBBI/IPA-001/IP-P00883/2017-2018/11480